

Special Single Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.12/KB/2016

I.A-62/2016

CORAM: Hon'ble Member (J) Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd August 2017, 10.30 A.M

Name of the Company	Tapasiddha Roy & Anr -Versus- Chandima Construction Centre Pvt.Ltd. & Ors		
Under Section	241/242 O & M		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Amritan Roy
2. Swapna Chakraborty
3. Rajesh Upadhyay } for petitioner
Rajesh Upadhyay
Advocate
23/08/2017

1. Mr. Anasish Choudhury, Adv
2. Ms. Urmila Chakraborty, Adv
3. Ms. Aindrila Basu, Adv } for Respondent Nos 139, 5
A. Basu.
Advocate
23/08/2017

23-08-2017 – CP No. 12/KB/2016-IA – 62/2016 - Tapasiddha Roy & Anr Vs. Chandrima Construction Centre Pvt. Ltd. & Ors.

ORDER

The Ld. Counsel on behalf of the petitioners as well as on behalf of the Respondent Nos. 1, 5 and 9 are present. Others are absent.

Respondent Nos. 1, 5 and 9 filed their reply to the main Company Petition as well as reply to IA No. 62/2016 with copy to the petitioners. It is recorded.

No representation on behalf of Respondent No.7.

No reply has been filed by the Respondent No.7

The Ld. Counsel for the petitioners prays time to file rejoinder.

Heard. The petitioner is allowed 3 weeks' time to file rejoinder, if any.

The Ld. Counsel on behalf of the petitioner also submits that an application has been filed by Respondent No.8, Punjab National Bank as unnumbered, to which the petitioners wants to file their objection.

Petitioners are permitted to file objections to the application, if any, filed by the Respondent No.8.

List it on 13-09-2017.

sdf
K R JINAN
MEMBER(J)